

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

No. O.A. 364 of 1999.

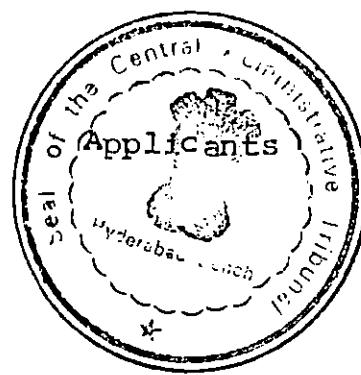
DATE OF ORDER : 16.6.2000

BETWEEN :

1. K.P.Dinish Babu.
2. D.Kalpagam.
3. M.Sanjeeva Reddy.
4. R.Babu Rao.

A N D

1. Union of India represented by its Chairman, Railway Board, Rail Bhawan, Govt. of India, New Delhi.
2. The General Manager, South Central Railway, 3rd Floor, Rail Nilayam, SECUNDERABAD.
3. The Chief Personnel Officer, South-Central Railway, 4th Floor, Rail Nilayam, SECUNDERABAD.
4. The South-Central Railway, IRISSET Employees Consumer's Cooperative Society Ltd., represented by its Secretary, Secunderabad-17.



... Respondents

Counsel for the applicants : Mr.G.S.Rao.

Counsel for the respondents : Mr.J.R.Gopala Rao.

CORAM :

1. The Hon'ble Mr.R.Rangarajan, Member (A).
2. The Hon'ble Mr.B.S.Jai Parameshwar, Member (J).

ORDER

R.Rangarajan, Member (A)

Heard Mr.G.S.Rao for the applicants and Mr.J.R.Gopala Rao for the respondents.

2. This O.A. is filed praying that the respondents be directed to treat the applicants as regular employees of the Railways w.e.f. 1.7.1990, similar to the Southern Railway Cooperative Society Staff, and to give the applicants the pay scales, given

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to regular railway servants in corresponding posts w.e.f. 1.7.1990.

3. The O.A. was heard for some time when we asked the 1d.counsel for the applicants as to the final status of the various proceedings in regard to the regularisation of the quasi-administrative offices in the Railways, ^{the} 1d.counsel for the applicants produced a letter dated 30.5.2000, which is ^{taken} kept on record.

4. Paras 2 and 3 of the said letter are important. The same are reproduced below :-

"A demand had been raised by both the recognized Staff Federations that those staff of quasi-administrative offices/organisations who were working in these offices as on 10.6.1997 should be considered for absorption in Railway service, as was being done earlier in terms of Board's letter No.E(NG) III/77/RR-1/5 dated 26.8.1977.

The matter has been considered by the Board. It has now been decided that, as a one time relaxation, the Railways may consider absorption of only those staff of quasi-administrative offices/organisations who were on roll continuously for a period of at least three years as on 10.6.97, and are still on roll, subject to fulfilment of prescribed educational qualification required for recruitment to Group 'D' posts. Such staff should have been engaged within the prescribed age limit. Such absorption should be resorted to only after exhausting the list of ex-Casual Labour borne on the Live Casual Labour Registers/ Supplementary Live Casual Labour Registers. The Units/Bodies whose staff are proposed to be absorbed in this manner and their total number should however be first intimated to the Board and the process should be undertaken only after Board's clearance. Proposals sent to the Board for such clearance should have the personal approval of the General Manager."

5. In view of the above, the 1d.counsel for the applicants submitted that the request has been complied with, but the applicants are praying for regularisation w.e.f. 1.7.1993 at par with the Southern Railway Employees, of the Southern Railway. The 1d.counsel for the applicants also submits that the applicants have also submitted a representation for treating them at par with the Southern Railway employees.

6. However, to make sure such a request is pending, the applicants once again, are directed to submit a copy of the representation, already submitted to the Railway Board. The

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representation should be disposed of by the competent authority, in accordance with law. If the applicants are aggrieved with the reply to be given to the representation, they are at liberty to take such judicial action as available to them.

7. With the above observation, the O.A. is disposed of. No order is made as to costs.


(B.S.Jai Parameshwar)
Member (J)


(R.Rangarajan)
Member (A)

DATED THE 16TH JUNE, 2000
DICTATED IN OPEN COURT


R.R.
16/6/00

r.s.